



CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 322/TL/2023

Dated: 26.3.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Gurgaon Palwal Transmission Limited, Windsotr, 1st Floor, Unit No. 101, Kalina, Santacruz East, Mumbai-400098, Maharashtra for the grant of a separate transmission licence for establishment of the 220 kV line bays (GIS) at 400/220 kV Prithla (GPTL) S/s on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the transmission licence has been sought is as under:

S. No.	Scope of Transmission Scheme	Item Description	Implementation timeframe
1.	2 no. of 220 kV GIS line bays along with 220 kV cable for line bay interconnection at Prithla S/s GPTL	<ul style="list-style-type: none">• 220 kV line bays (GIS) – 2 nos.• 220 kV cable for line bay interconnection – 1 Lot	31.3.2025
Total Estimated Cost			Rs. 19.49 Crore

2. The Central Transmission Utility of India Limited vide its letters dated 27.9.2023 has recommended for the grant of a separate transmission licence to the Gurgaon Palwal Transmission Limited for executing the transmission line through RTM route as mentioned in para-1 above.

3. Based on the material available on record, the Commission has, vide order dated 26.3.2024 in Petition No. 322/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission Licence to Gurgaon Palwal Transmission Limited before the Commission can be accessed at the website <https://www.indigrd.co.in/documents-manager/> or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **15.4.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 19.4.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary